

**GOVERNMENT OF INDIA
DRINKING WATER AND SANITATION
LOK SABHA**

UNSTARRED QUESTION NO:6793
ANSWERED ON:07.05.2015
RURAL WATER SUPPLY
Kothapalli Smt. Geetha

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) the details of the rural water supply schemes/projects implemented/to be implemented in the water-starved scheduled and tribal areas in the country including Andhra Pradesh and Telangana, during the 11th and 12th Five Year Plans period, State/UT-wise;
- (b) the details of various projects pending in the country, State/UT-wise in this regard and the time by which these projects are likely to be started; and
- (c) the details of the projects implemented/being implemented under Public Private Partnership mode during the said period, State/UT-wise?

Answer

MINISTER OF DRINKING WATER AND SANITATION (SHRI RAM KRIPAL YADAV)

(a) Rural Drinking Water supply is a State subject. The details of the rural water supply schemes/projects sanctioned in the water-starved Desert Development Programme (DDP) scheduled and tribal areas in the country including Andhra Pradesh and Telangana, during the 11th and 12th Five Year Plans period, State/UT-wise is as under :

S.No State No. of schemes Number of Population under these schemes
in DDP area habitations SC ST GEN Total
sanctioned under
during these
(01-04-2007) schemes
to
(31-03-2015)

1	ANDHRA PRADESH	2672	535	125052	33168	602807	761027
2	GUJARAT	3808	2326	442500	71099	3896548	4410147
3	HARYANA	2895	1790	1273349	0	4154037	5427386
4	HIMACHAL PRADESH	77	56	1898	11729	3324	16951
5	JAMMU AND KASHMIR	780	758	810	150801	10712	162323
6	KARNATAKA	37485	4131	1344618	813158	4163599	6321375
7	RAJASTHAN	25418	20908	2658218	480663	9619588	12758469

(b) Drinking Water Supply is a state subject. The detailed status of various projects pending in the country/ state are maintained at state level. However, to ensure timely completion of projects taken up by the States , the Ministry requires the States to certify that (a) they are giving priority to the unfinished works and (b)all the schemes approved by the State Level Scheme Sanctioning Committee (SLSSC) in the past six months ago are taken for implementation.

(c) As per National Rural Drinking Programme (NRDWP) guidelines, it is for the State Governments to decide on implementing rural water supply project in the Public Private Partnership (PPP) model in their State. As per information provided by State Governments/ UTs, State Government of Karnataka have installed 300 Water Purification Plants on 50:50 PPP mode.